
(2022) 09 UK CK 0104

In the Uttarakhand High Court

Case No : Writ Petition (S/B) NO. 422 Of 2014

Vichitra Narayan Kandpal And Others

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 20-09-2022

Acts Referred:

Citation : (2022) 09 UK CK 0104

Hon'ble Judges : Vipin Sanghi, CJ;Ramesh Chandra Khulbe, J

Bench : Division Bench

Advocate : Chitrarth Kandpal, Anil Kumar Bisht

Final Decision : Disposed Of

Judgement

Vipin Sanghi, CJ

1) We find that the petitioners are public servants.

The reliefs sought by the petitioners are as follows:

"i) Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent authorities to remove the pay disparity of the Health Education Officers with the officers working in the State Government Department in the Gazetted post and petitioner may be provided the pay scale of Rs.15,600/- to Rs.39,100/- with grade pay of Rs.5400/-.

ii) Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent authorities to fix the salary of the Health Education Officer in the higher pay scale after completing the 26 years of satisfactory services".

2) The reliefs sought by the petitioners squarely fall for consideration within the jurisdiction of the Uttarakhand Public Services Tribunal.

3) Considering the fact that the petition is pending since the year 2012, we direct the Registry to transmit the complete record of the case to the Tribunal, which

shall be registered as a claim petition by the Tribunal, and be dealt with accordingly. Considering the age of the case, the Tribunal is requested to expedite its hearing.

4) The writ petition stands disposed of.

All pending applications also stands disposed of.